



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. O.A. 260 of 2006.

Applicant (s) Karme Respondent (s) Union of India & other

Advocate for Applicant (s) Mr. N.R. Routray
S. Misra Advocate for Respondent (s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of Rs. 50/- filed. Copy served. For favour of Registration please as per memo.</p> <p>22.3.06. <u>SO(J)</u> <u>22/3/06</u></p> <p><u>SO(J)</u> For Admission & Interim order. Copy served</p> <p><u>22/3</u></p>	<p style="text-align: center;">REGISTER</p> <p style="text-align: right;"><u>22.03.06.</u> ccy Registrar</p> <p><u>Order dated: 23.03.2006</u></p> <p>Applicant, who started serving the Railways during the year 1979, was given temporary status with effect from 01.01.1985. Making prayers to get antedate his temporary status period from 01.01.1983, the Applicant represented to the authorities time and again. It appears, relying on the stipulation given in Annexure-A/2, the Applicant has sought direction to antedate his temporary status period with effect from 01.01.1983. No heed having been paid to the grievances of the Applicant, she has filed the present O.A. under Section 19 of the Administrative Tribunals Act, 1985.</p>

Notes of the Registry

Orders of the Tribunal

Order 23.03.06

Copies of order along with copies of OA sent to all respondents & copies of said order prepared for counsel for both side.

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Since the grievances of the Applicant are still pending before her authorities/Railways/ Respondents, this O.A. is hereby disposed of with direction to the Respondents/Railways to consider the grievances of the Applicant (pertaining to antedate her absorption as temporary status with effect from 01.01.1983) and grant her necessary relief, as due and admissible under the rules, within a period of 90 days.

Send copies of this order to the Respondents, along with copies of the Original Application, and free copies of this order be handed-over to Mr. N.R.Routray, Id. Counsel appearing for the Applicant and to Mr. R.C.Rath, Id. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

A copy of this order be also sent to the Applicant in the address given in the O.A.

23/03/06
Member (Judicial)